

FORM- A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF HABA LEARNING AND PLAYING SOLUTIONS
PRIVATE LIMITED**

1.	NAME OF CORPORATE PERSON	HABA LEARNING AND PLAYING SOLUTIONS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	27/10/2017
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES, NCT OF DELHI AND HARYANA
4.	CORPORATE IDENTITY NUMBER/ LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U51909HR2017FTC071255
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	UNIT NO. 7-10, 12 TH FLOOR, PALM SPRING PLAZA, SECTOR 54, DLF PHASE-V, GOLF COURSE ROAD GURUGRAM, HARYANA-122003
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	23 RD FEBRUARY, 2022
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MR. NEERAJ PARMAR, IBBI/IPA-002/IP-N00485/2017-2018/11447 ADDRESS: 94, POCKET-4, SECTOR-11, DWARKA, NEW DELHI -110075, INDIA E-MAIL: IP.NEERAJPARMAR@GMAIL.COM PH.: +91 9717007112
8.	LAST DATE FOR SUBMISSION OF CLAIMS	25 TH MARCH, 2022

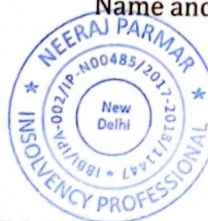
Notice is hereby given that **Haba Learning and Playing Solutions Private Limited** has commenced its voluntary liquidation on **23rd February, 2022**.

The stakeholders of **Haba Learning and Playing Solutions Private Limited** are hereby called upon to submit a proof of their claims, on or before **25th March, 2022**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

Name and Signature of Liquidator:



Neeraj Parmar

IBBI/IPA-002/IP-N00485/2017-2018/11447

Date: 26.02.2022

Place: New Delhi